

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2019
TO BE ANSWERED ON 08.08.2024**

**STATUS OF THE OCCUPATIONAL SAFETY, HEALTH AND WORKING
CONDITIONS CODE**

2019. SHRI RYAGA KRISHNAIAH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the current status of the Occupational Safety, Health and Working Conditions Code, 2020;**
- (b) the number of factory workers in the country who face unsafe working conditions as their establishments are not in ambit of the existing or the new labour laws;**
- (c) if so, the details thereof, if not, the reasons therefor;**
- (d) whether there is scope for amendment of thresholds for establishments which need to have a safety committee as it can bring legal protection to considerably larger number of workers; and**
- (e) if so, the details thereof, if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): The Central Government has formulated the Occupational Safety, Health and Working Conditions Code, 2020 (OSH Code) after amalgamating, simplifying and rationalizing the relevant provisions of the existing 13 Central Acts and published the aforesaid Code in the Official Gazette for general information. "Labour" as a subject is in the Concurrent List of the Constitution of India and under the Code, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of OSH Code, the Central Government has pre-published the draft Rules under it, inviting comments of all stakeholders. As per available information, 31 States/Union Territories have also pre-published the draft Rules under the OSH Code.
